

Pay Scales of Class IV Employees

5931. SHRI BHAGEY GOBARDHAN: Will the Minister of FINANCE be pleased to state:

(a) whether there is a disparity in the pay scales of class IV employees (Attendants) working in Central Government Offices, Public Undertaking like FCI, MMTC and Indian Oil Corporation etc., Election Commission and Attendants attached with State Ministers in the centre; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). The pay scales in the Central Government are based on the recommendations of the Pay Commission. The pay scales in the Public Undertakings are generally determined by negotiations between the management and the workers. There may be no uniformity in the wages or designations of post in Central Government vis-a-vis Public Undertakings; just as there is no parity in wages of one undertaking and another undertaking. There are a large number of Public Undertakings and there is no Central agency that maintains data relating to the pay scales of differ-

ent undertakings at one place.

The pay scales in the Election Commission and Attendants attached with State Ministers in the Centre are the same as applicable to corresponding categories of employees in the Central Government.

Bokaro Steel Plant

5932. SHRI A.K. ROY: Will the Minister of STEEL AND MINES be pleased to state:

(a) the inventory turn over ratio in comparison to total issues in the Bokaro Steel Plant in the last three years with year-wise break-up;

(b) the optimum ratios for efficient and economic running of the plant for the same period, year-wise; and

(c) whether there is difference between the above two ratios; if so, the reasons thereof and the steps taken thereon, stating its effect on the overall cost of production?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) The information is as follows:

<i>Year</i>	<i>Consumption</i>	<i>Inventory</i>	<i>Turnover Ratio</i>
1	2	3	4
1988-89	312.71 crores	289.14 crores	1.09 crores
1987-88	270.87 crores	246.27 crores	1.10 crores
1986-87	221.98 crores	189.14 crores	1.18 crores

(b) and (c). The optimum ratio for efficient and economic running of the plant for the year 1989-90 and the actual ratio for the period April-December, 1989 are greater than 1.0. The actual turn over ratios for the years 1986-87 1989-88 and 1988-89 have also been greater than 1.0 as is clear from the above.

Foreign Investment Policy for Hotel Projects

5933. SHRI RAMDAS SINGH: Will the Minister of TOURISM be pleased to state:

(a) whether it is a fact that the foreign investment policy for hotel projects is suffering due to non-availability of land;

(b) if so, the steps being taken by Government in this regard;

(c) the number of applications for setting up hotels from International Hotel Chains and Non-residential Indians pending with Union Government; and

(d) the time by which these applications are likely to be cleared?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) and (b). No, Sir.

(c) and (d). Six applications for setting up hotel chains and NRIs are under process in the Ministry of Industry. This is an ongoing activity and it is the endeavour of the Government to clear the applications as early as possible.

Foreign Exchange Earned From Export of Goods

5934. SHRI PARASRAM BHARDWAJ: Will the Minister of COMMERCE be pleased to state:

(a) the quantum of capital goods allowed to be imported for modernisation of industries during the last three years, year-wise;

(b) whether before permitting such imports, Government obtained undertaking to the effect that a part of the industrial produce would have to be exported; and

(c) if so, the amount of foreign exchange earned thereby during the above period, year-wise?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). In respect of licences issued for import of Capital Goods, a separate break-up showing the total quantum of capital goods imported for *modernisation of industries* is not maintained. Export obligations are not imposed generally in cases involving modernisation and separate records in this behalf are also not maintained.

(c) Does not arise in view of the above.

[Translation]

Trade with Nepal

5935. DR. LAXMINARAYAN PANDEYA: Will the Minister of COMMERCE be pleased to state:

(a) the amount of exports and imports between India and Nepal during the last three years;

(b) whether there has been a decline in the trade; and

(c) if so, the reasons therefor?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) The figures of